

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:445
ANSWERED ON:23.11.2011
RESERVATION POLICY
Rawat Shri Ashok Kumar

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the reservation policy is governed by instructions issued by the Department of Personnel and Training from time to time and this system has failed to prove effective for the intended categories of people;
- (b) if so, the reaction of the Government thereto;
- (c) the steps being taken by the Government to include laws pertaining to the provision of penal action against persons/officials responsible for the noneffective implementation of the reservation policy in the Ninth Schedule of the Constitution; and
- (d) if not, the reasons therefor?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRIV. NARAYANASAMY)

(a) & (b): The policy of reservation for the Scheduled Castes, Scheduled Tribes and Other Backward Classes in the posts and services of the Central Government's Ministries/ Departments and its Attached and Subordinate Offices, Autonomous Organisations, Statutory Bodies and Public Sector Undertakings is being effectively administered through executive instructions.

As a result of Reservation Policy of the Government the representation of Scheduled Castes, Scheduled Tribes and Other Backward Classes in posts and services under the Central Government has increased to 16.56%, 6.84% and 7.00% respectively as on 1.1.2008 (excluding safai-karmcharies). Representation of OBCs is low for the reason that reservation for them started only in 1993 and there is no reservation for OBCs in promotion posts.

(c): There is no legislation on the subject, which could be included in the Ninth Schedule.

(d): Any deliberate non compliance of reservation policy of the Government by a Government employee makes him liable for disciplinary action.